

IN THE CENTRAL ADMINISTRATIVE TIRBUNAL, JAIPUR BENCH,

J A I P U R.

T.A. NO. 1174/86

Date of decision: 18.1.94

INDER CHAND

: Applicant

VERSUS

UNION OF INDIA & ORS

: Respondents.

Mr. D.P. Garg

: Counsel for the applicant.

Mr. Manish Bhandari

: Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the parties. Perused the relief prayed for in para 20 of the plaint. The prayer was that the declaration of the result of the written test dated 24.2.82 and subsequently panel notified vide letter dated 18.6.82 and the promotion of Defendants Nos. 2 to 15 may be quashed. The injunction application was rejected on 30.4.82.

2. We have gone through the record and we do not find any force in the T.A. and the same is dismissed accordingly, with no order as to costs.

B.N. Dhundiyal
(B.N. DHOUNDIYAL)

Administrative Member

D.L. Mehta
(D.L. MEHTA)
Vice-Chairman